

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.101
C.P.(IB)/5(MP)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Shroff Chemicals Pvt. Ltd
V/s
Ritspin Synthetics Ltd

.....Applicant

.....Respondent

Order delivered on 01/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Udit Agrawal

For the Respondent : Ld. Adv. Mr. Aalay Shah a.w. Ld. Adv. Mr. Raheel Patel

ORDER

Learned Counsel, Mr. Udit Agrawal appearing for the Financial Creditor submitted that now debt is assigned and the Financial Creditor does not wish to proceed with and he seeks permission with liberty to withdraw the same.

Permission to withdraw the matter is granted.

Accordingly, **C.P.(IB)/5(MP)2021** stands withdrawn and disposed of.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

A. Bhadauria / Namit

-Sd-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)